

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1245/2000

New Delhi, this the 16th day of the February, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

Shri Anand Kumar Kashyap
S/o Shri T.D. Kashyap
SSE (Signal) ESM
Tuglakabad.

... Applicant

(By Advocates: Shri M.K. Bhardaj)

V E R S U S

Union of India, through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Norther Railway,
Delhi Division
DRM Office, Paharganj,
New Delhi.
3. The DSTE (Sig.)
Northern Railway
Delhi Division, DRM Office,
Paharganj,
New Delhi.
4. The FA&CAO
Northern Railway
Headquarters Office,
Baroda House, New Delhi.
5. SSE (Sig.)
Northern Railway
Tuglakabad
New Delhi.

... Respondents

(By Advocate: Mrs. Anju Bhushan)

ORDER (ORAL)

By SHRI S.A.T. RIZVI MEMBER (A):

The learned counsel submits that the grievance made out in the present OA has since been redressed as the applicant has been relieved to join his duties in the EDP Centre, Baroda House, New Delhi in

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(2)

terms of the respondents' letter dated 19.4.1999
(Annexure A-1). The OA has thus become infructuous
and is accordingly dismissed without any order as to
costs.

S.A.T. Rizvi

(S.A.T. RIZVI)
MEMBER (A)

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